

(2021) 12 UK CK 0212

In the Uttarakhand High Court

Case No : Special Appeal No. 374, 376, 377, 379 Of 2021

State Of Uttarakhand & Others

APPELLANT

Vs

Naresh Kumar & Others

RESPONDENT

Date of Decision : 20-12-2021

Acts Referred:

Citation : (2021) 12 UK CK 0212

Hon'ble Judges : Raghvendra Singh Chauhan, CJ; N. S. Dhanik, J

Bench : Division Bench

Advocate : Pradeep Joshi, Tribhuwan Chandra Pandey

Final Decision : Dismissed

Judgement

Raghvendra Singh Chauhan, CJ

1. Since all the above-mentioned special appeals arise out of common judgment, passed by a learned Single Judge in Writ Petition (S/S) No.640 of 2021 and a batch of cases, the same are being decided by this common judgment.
2. Both the learned counsel for the parties are, ad idem, that by order dated 11.06.2021, the learned Single Judge had merely directed the respondents-State to decide the representation submitted by the petitioner(s).
3. Both the learned counsel for the parties, agree that the representation has been considered, and rejected. In fact, according to the learned counsel for the respondent-writ petitioner, the petitioner has already filed a fresh writ petition challenging the rejection of his representation. Therefore, obviously, the appeals have become infructuous.
4. Therefore, the special appeals are dismissed as infructuous.